

Ser. Tribunal

①

Circulated for JR/Admission
on 17/1/90 at Nagpur.

Sesakh
Jdy. Registrar

Dated: 17/1/90:

Received copy
of order dt 17.1.90.
Mohan Sudam
applicant Adv.

Mr. S. G. Aney, learned advocate with Mr. M. M. Sudame appears for the applicant and moves this application for interim order on the ground that the matter is urgent. In this application the applicant has challenged a notification issued on 7/4/89 by which the mode of filling up ^{the post} of Superintending Engineer Electrical has been changed. At para 8 of his application the applicant has prayed for a declaration that such action of filling up of one post of Superintending Engineer Electrical on transfer basis is illegal. Considering the circumstances of the case we find it expedient to pass an interim order. We pass an order to this effect that the Respondents shall not proceed with the filling up of the post of Superintending Engineer Electrical pursuant to the notification dt. 7/4/89 shown in annexure VIII to the application till 31/1/90.

P.T.O.

3

The matter will appear before the New Bombay Bench on 30/1/90. This order shall be in force till 31/1/90. In the meantime the applicant shall take steps to serve on all the respondents.

As desired by Mr. Aney, let a plain copy of this order duly attested by the Court Officer be handed over to him.

P. S. Chaudhuri P. V. Bhatnagar
(P.S. Chaudhuri) (A.P. Bhattacharya)
MCA) MCT)

Dated: 30.1.90.

None present for the applicant.

Mr. V.S. Masurkar present for the respondents.

On a similar application (OA-521/89) earlier, this Bench by order dated 29.9.89 had refused to grant any interim ~~relief~~ ^{stay order by} and had given relief only to the extent that the appointments made on the basis of impugned amended rule shall be subject to the result of that application. Mr. Masurkar states that in some other Bench where a blanket stay had been granted, as was given at Nagpur on 17-1-90,

Contd.